

Tourism in Andhra Pradesh marred by CRZ regulations

3036. SHRI V. VIJAYASAI REDDY: Will the Minister of TOURISM be pleased to state:

(a) whether it has come to the notice of the Ministry that there are impediments under CRZ regulations which are hampering investments in tourism sector, particularly in Andhra Pradesh;

(b) if so, whether any proposal/representation has been received by the Ministry from Government of Andhra Pradesh for the amendment of CRZ regulations or Act; and

(c) if so, the details thereof and Ministry's actions thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI K. J. ALPHONS): (a) to (c) The Ministry of Tourism, Government of India has not received any communication regarding impediments under CRZ regulations which are hampering investments in tourism sector particularly in Andhra Pradesh.

The Ministry of Environment, Forest and Climate Change, Government of India, has informed that the Central Government had constituted a Committee to review and examine various issues/concerns of coastal regions and stakeholders including tourism potential of coastal States/UTs including Andhra Pradesh. Based on the recommendations of the Committee, a new Coastal Regulation Zone Notification, 2018 has been finalized.

Tourism projects in Sikkim

3037. SHRI HISHEY LACHUNGPA: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that 51 tourism projects of Government of Sikkim are seriously affected due to non-release of Central Financial Assistance under the 100 per cent Centrally sponsored scheme of product/infrastructure Development of Destination and Circuits;

(b) the amount of balance Central fund to be transferred to the Government of Sikkim to complete these 51 projects;

(c) whether the request of release of these funds has been placed before the Ministry by State Government on several occasion;